.. au alda

societies

different multi-unit co-operative societies were governed by different State co-operative laws.

The Multi-unit Co-operative

Act, 1942 has since been repealed by the Multi-State Cooperative Societies Act, 1984 which come into force from 16th September, 1985. The Rules framed under the Multi-State Cooperative Societies Act have been notified On 16th September, 1985 and October. 28th The norms and procedure for registration of a multi-state cooperative society, the number of members required for such registration, their qualifications, election of office bearers, disqualification of members, the procedure for dissolution of multistate cooperative societies etc. are laid down in the Multi-State Cooperative So-

The names of and addresses of multiunit co-operative societies which are deemed to be registered under the Multi-State Co-operative Societies Act, 1984 is given in the Annexure. [See Appendix CXLIII, Annexure No. 164].

cieties Act, 1984 and the Rules framed

Uninhabitated Villages in Delhi

4189. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) what are the names of uninhabitated villages in Union territory of Delhi and names of panchayats under whose jurisdiction it falls, Blockwise;
- (b) the names, designation of authorities was administer the above Blockwise and powers confirmed to them;
- (c) whether Delhi Administration have any initiative during the last three years for their development, if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRI-CULTURE (SHRI RAMANAD YADAV): (a) As per Notification No. F. 29(1) 83 Elections Panchayats 413 to 666, the position of deserted villages and names of Panchayats under whose jurisdiction they fall is mentioned as under:-

Name of deserted village

Names of Panchayat under whose jurisdiction they fall

Mohd. Purramjanpur

Zindpur

Burari

Burari

Burari

Jagatpur

Bhorgarh

Palam

Hastsal

Shikarpur

Goyla Khurd

(As per 1981 census)

Aliput

Najafgarh

thereunder.

- 1. Tehri Daulatpur
- 2. Garhi Khari
- 3. Salempur Majra Burari
- Kamalpur
- 5. Badarpur :
- Pur 6.
- Rajpur Kalan
- Loharheri
- Rajpur
- 10. Zainpur
- Qutabpur

13. Salakpur

- 12. Sherpur Dehri

- Ujwa
 - Bijwasan

(b) The Block Development Officers Deputy Director (Panchayats) administer these villages. Block-wise names of the Block Development Officer and Deputy Director (Panchayats) are as under:

Name of Block			Name of BDO		Name of DDP
Alipur .			Sh. G. S. Aujha	·	Miss Rashmi Krishnan
Kanjhawla	•	٠.	Sh. P. Rarraiah		Do.
Mehrauli		•	Sh. S. C. Tiwari		Sh. I.S. Chhina
Najafgarh	•		Sh. G. L. Meşna		Sh. S.P. Singh
Shahdara		•	Sh. G. S. Meena		Sh. R. S. Rathor

As per Delhi Panchayat Raj Act Delhi Land Reforms Act, 1954 and rules framed thereunder no powers have been conferred on Block Development Officers. They extend coordination between Panchayat work and other departments. For purposes of sections—17, 43(4), 43(5), 48(1) and 48(2) of the Delhi Panchayat Raj Act, 1954, the Deputy Directors (Panchayats) have been appointed prescribed Authority. Powers under Rule -- 70, 84-A, 85, 96, 97, 98, 101, 178(2), 203, 204, 207, 210 to 213, 242 to 247 and 251 of Delhi Panchayat Raj Rules, 1959 and amended rules have also been con-

ferred on Deputy Director (Ps).

(c) So far as the Panchayat Unit of Development Department Delhi Administration is concerned, no such specific scheme has been implemented in this connection in the last three years.

Manufacturing of India Mark II Deep Well Hand Pump

4190. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that in the wake of the worst drought in the country, there is a heavy demand of 'Deep well